

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL -
WESTERN ZONE, BENCH AT PUNE.
ORIGINAL APPLICATION NO. 39 of 2023**

Mr. Yogesh Pratap Singh

.....Applicant

Vs

Ministry of Environment & Forest &

Climate Change & Ors.

....Respondents

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TRIBUNAL - WESTERN ZONE, BENCH AT
PUNE.
ORIGINAL APPLICATION NO. 39 of 2023**

Yogesh Pratap Singh
1501, Harisiddhi Heights
Khan Abdul Gaffar Khan Road
Next to Worli Village,
Mumbai – 400030
Email: yogeshpratapsingh@gmail.com
TEL: 9820233791

... Applicant

AND

1. Secretary,
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
Email: secy-moef@nic.in
2. Secretary,
Urban Development Department
Mantralaya, Mumbai – 400032
Email: psec.ud1@maharashtra.gov.in
3. Secretary,
Environment Department of the Government
of Maharashtra
Mantralaya, Mumbai – 400032
Email: psec.env@maharashtra.gov.in



4. Commissioner
Municipal Corporation of Greater Mumbai
Mumbai – 400001
Email: mc@mcgm.gov.in

5. The Member-Secretary
Maharashtra Pollution Control Board
Kalpataru Point, Sion Circle,
Mumbai – 400022
Email: mpcbmumbai@mpcb.gov.in

6. NAREDCO WEST FOUNDATION
11th Floor, 1105,
Hallmark Business Plaza,
Opp. Gurunanak Hospital,
Jagat Vidya Marg,
Bandra (East) Mumbai- 400051

... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT

NO.6

I, Viresh Pandey, Adult, the Director of the Respondent No.6, having office address at 11th Floor, 1105, Hallmark Business Plaza, Sant Dnyaneshwar Marg, Bandra (East) Mumbai- 400051, do hereby solemnly affirm and state as under:

1. I am the Authorized Signatory of the Respondent No.6, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and



record pertaining to the present Application and I am even otherwise, well aware of the facts and circumstances of the present case from personal knowledge as also office records and thus, competent to depose the same. I say that I am filing the present Affidavit in Reply for the limited purpose of opposing the reliefs as sought for by the Applicant. I crave leave to file a further detailed affidavit/additional affidavit along with supporting documents if the circumstances so warrant.

2. The Respondent No.6, NAREDCO WEST FOUNDATION is a company registered under the provisions of the Companies Act, 2013 having its office at the address referred to in the cause-title above. The Applicant is the Maharashtra chapter of the National Real Estate Development Council, ('NAREDCO') which is an Industry Association for Real Estate Sector in India. The same is an autonomous self-regulatory body established in the year 1998 under the auspices of the Ministry of Housing and Urban Affairs, Government of India. The primary objective of NAREDCO is to provide platform for the Government, Real Estate Industry and the general public to address their concerns and find effective solutions to the challenges faced in the Real



Estate Sector. NAREDCO has a membership base of over 5000 members all over the country and has various State chapters. NAREDCO plays a crucial role in policy formation and is actively engaged in the policy advocacy with several government bodies, including the Ministry of Housing and Urban Affairs, the Planning Commission of India, the Reserve Bank of India, the Ministry of Finance, the Income Tax Department of India, the Department of Industrial Policy and Promotion, the Ministry of Steel, the National Portal of the Government of India, the Government of Indian Directory and the Central Board of Excise and Customs, the Directorate of Service Tax, the Office of Prime Minister of India, the Ministry of Civil Aviation, the Real Estate Regulatory Authority, the Ministry of Environment etc. Hereto marked and annexed as **Exhibit "A"** is a copy of the list of members of the Applicant.

3. The captioned Original Application has been filed on the ground that Regulation 37(7) of Development Control and Promotion Regulation for Greater Mumbai – 2034 (“**DCPR-2014**”) deserved to be quashed and set aside as the same permits unlimited basements to be made which is environmentally detrimental and that the basement and



underground parking would be covered under the definition of mining activity, hence, the judgment of Deepak Kumar's case would be applicable, which, as per the Applicant, mandates that for every mining, even if, it is less than 1 Hector in area, environmental impact assessment study will be required to be undertaken. Any order passed in this regard would have a direct effect on the members of the Respondent number six Association. Accordingly, the answering Respondent had filed an Interim Application for impleadment which was allowed by this hon'ble Tribunal and the answering Respondent was arrayed as Respondent No. 6 in the captioned Original Application. In furtherance of being arrayed as Respondent No.6, the answering Respondent is filing the present Affidavit Reply.

4. At the outset, I deny each and every averment made in the present Application which is contrary to and/or inconsistent with that which is stated in the present Affidavit and humbly submit that nothing contained in the Memo of Application shall be deemed to have been admitted by or on behalf of the Respondent No.6, merely for want of specific traverse. I clarify and submit that the averments made herein are in the alternative and without prejudice to one another.



5. The Respondent No.6 states that the captioned Original Application is not maintainable as filed, for the following reasons;
 - 5.1. Development Control Regulation is a delegated piece of legislation;
 - 5.2. Delegated piece of legislation cannot be challenged before this Hon'ble Tribunal;
 - 5.3. The issue raised in the Original Application is not covered under the Enactments mentioned in Schedule I of the National Green Tribunal Act, 2010;
 - 5.4. Excavation and redeployment of excavated earth for the purpose of construction does not amount to mining;

6. The answering Respondent states that the issue regarding the maintainability of the captioned Original Application deserves to be decided prior to the merits of the Application. It is worth mentioning at this juncture that this Hon'ble Tribunal vide its order dated 05.10.2023 was pleased to pass an order that the issue whether the Tribunal has jurisdiction to quash regulation 37 (7) of the Development Control Regulation 2034, the same being a delegated piece of legislation ought to be decided at the outset as a preliminary



issue. Thus, it is prayed that the issue of maintainability of the captioned Original Application be decided at the outset.

A. Development Control Regulation is a delegated piece of legislation;

7. The Maharashtra Regional and Town Planning Act, 1966 (“MRTP Act”) has been enacted to provide for planning and development of land in regions designated for that purpose. The MRTP Act also aims to create regional planning boards, development control regulations and rules, make better provisions for development plans and ensure that town planning schemes are made in the proper manner and their execution is made effective. The expert authorities, as per the detailed procedure prescribed under the MRTP Act, frame Development Control Regulations as per the needs of a particular area, under the MRTP Act. The MRTP Act delegates and authorizes the State Government of Maharashtra to frame necessary rules and regulations under section 158 and 159 of the MRTP Act for the purposes of carrying out development.



8. The State Government of Maharashtra, after scrupulously following the procedure prescribed u/s 22 to 31 of the MRTP Act and exercising power under Maharashtra Regional and Town Planning Act, 1966 *inter-alia* sections 158 and 159 of the MRTP Act has sanctioned the Development Control Regulation 1991 (“**DCR 1991**”) and Development Control and Promotion Regulation – 2034 for the city of Mumbai (“**DCPR- 2034**”). As DCR 1991 and DCPR- 2034 are framed and sanctioned under section 158 and 159 of the MRTP Act which gives powers to the State Government to promulgate rules and regulations, the rules form a part of the statute i.e., MRTP Act. In other words, the State Government frames rules under the authority of the parent legislation i.e., MRTP Act. Therefore, the DCR 1991 and DCPR- 2034 are delegated piece of legislation and all the construction activities in and around the city of Mumbai are guided by the DCPR- 2034 (earlier DCR 1991) read along with the MRTP Act. The said proposition has been confirmed by the Hon’ble Supreme Court in *Pune Municipal Corporation vs Promoters and Builders Association and Anr. (2004) 10 SCC 796* and *the State of Himachal Pradesh & Ors. Vs Yogendra Mohan Sengupta & Anr. Civil Appeal 5348-5349 of 2019*.



B. Delegated piece of legislation cannot be challenged before this Hon'ble Tribunal;

9. It is well settled principle of law that the National Green Tribunal ("NGT") is not a Tribunal set up either under Article 323 A or 323 B of the Constitution of India, but is a statutory Tribunal set up under the NGT Act, 2010. The NGT is a court of limited jurisdiction and is very distinct and different from a superior court of record. The NGT does not have general powers to judicial review akin to that vested under Article 226 of the Constitution of India with the High Courts or Article 32 of the Constitution of India with the Supreme Court. Therefore, *vires* of a legislation or a subordinate legislation or a delegated legislation cannot be decided by this Hon'ble Tribunal.

10. It is stated that the question of validity and *vires* of the DCR 1991 or DCPR 2034, which is a delegated piece of legislation issued under the MRTP Act, cannot be decided by the NGT. On a reading of the NGT Act in its entirety, it is clear that the NGT does not have power to pronounce upon the *vires* of any statutory provision or of any subordinate legislation. As the



same cannot be read into any of the provisions which confer either Appellate or Original Jurisdiction upon the NGT. Therefore, the scheme of NGT Act does not permit it to decide upon the *vires* of any of the enactments, or examine the validity of any rules or regulations made even under the enactments mentioned in Schedule I of the NGT Act. Therefore, there is no question of the NGT deciding the *vires* and validity of the provisions of the DCR 1991 or DCPR 2034 which is framed under the MRTP Act, which is moreover not even covered under the enactments specified in Schedule I of the NGT Act. The answering Respondent states that on this count alone the captioned Original Application deserves to be dismissed.

C. *The issue raised in the Original Application is not covered under the Enactments mentioned in Schedule I;*

11. The NGT, being a creation of the NGT Act, is circumscribed by the parent Act. The NGT Act gives the Tribunal jurisdiction only to decide civil cases, which arise out of implementation of enactments specified in schedule I of the NGT Act and where substantial question involved is in relation to environment. It is well settled that the NGT cannot



be said to be conferred with absolute jurisdiction to adjudicate all types of disputes or even all civil disputes or all disputes under the enactments mentioned under Schedule I of the NGT Act. A limited jurisdiction is conferred upon the NGT by the NGT Act i.e., to deal with specific type of civil disputes, only when there is a civil case, which arises out of implementation of the enactment specified in Schedule I of the NGT Act and where substantial question involved is in relation to environment.

12. In the present case, the Applicant is attempting to agitate his grievance in relation to the provisions of the DCR 1991 or DCPR 2034, which is framed and sanctioned under the MRTP Act. The MRTP Act is a complete code in itself under which the DCPR 2034 are framed. MRTP Act does not find mention in Schedule I of the NGT Act. Therefore, this Hon'ble Tribunal, ought not to entertain the present Original Application, which is based completely on the MRTP Act and the DCR 1991/DCPR 2034.

D. Excavation for the purpose of construction does not amount to mining;

13. On a perusal of the captioned Original Application it appears that the Original Application contends that an underground car parking or basement would be covered under the definition of mining activity, hence, the judgment of Deepak Kumar's case would be applicable, which mandates that for every mining, even if, it is less than 1 Hectare in area, environmental impact assessment study will be required to be undertaken and Environment Clearance will be required. The said contention of the Original Applicant is completely baseless and misconceived.
14. Excavation/digging of the Earth is inbuilt in the building operations, to carry out any construction, digging and formation of the foundation is inevitable. Excavation/digging activities are commenced after obtaining permission under the MRTP Act and the applicable DCR and are executed as per the terms of the permission. When excavation/digging activity is carried out in furtherance of development of a plot, normally the excavated material is used on the same plot. Therefore, such excavation which is carried out after



obtaining permission under the MRTP Act and which is permissible as per DCR, where the excavated earth is redeployed, the same cannot be characterized as one of excavation of minor minerals, as contemplated under the Mines and Minerals (Development and Regulations) Act, 1957. It is worth noting at this juncture that the excavation carried out in furtherance of development, normally does not involve commercial exploitation of the excavated earth, nor does it involve any sale or transfer of the excavated material. The same is merely incidental to the purpose of development/construction under a valid development permission. Therefore, such excavation and/or digging in furtherance of carrying out construction activities does not amount to mining. This position has been clarified by the Hon'ble Supreme Court in the matter of *Promoters and Builders Association of Pune vs State of Maharashtra and others (2015) 12 SCC 736*.

15. It is further pertinent to note that, post the law laid down by the Hon'ble Supreme Court in *Promoters and Builders Association of Pune vs State of Maharashtra and others (2015) 12 SCC 736* and following the same, the State Government of Maharashtra by a notification dated



11.05.2015, made an amendment to rule 46 of the Maharashtra Minor Mineral Extraction (Development and regulation) Rules, 2013. As per the said amendment issued by the state of Maharashtra, it is made clear that when there is excavation of earth in furtherance of carrying out construction activity, after obtaining valid permission under the MRTP Act and the applicable DCR and the same is redeployed, the same does not amount to mining and is not liable to pay royalty for excavation. Therefore, the captioned Original Application which is based on the ground that the excavation carried out during the process of construction is a mining activity and thus the order of the Supreme Court ought to be made applicable, deserves to be dismissed. Hereto marked and annexed as **Exhibit B** is a copy of the amendment dated 11.05.2015 issued by the State of Maharashtra.

16. The Hon'ble Bombay High Court has followed the law laid down by the Hon'ble Supreme Court in *Promoters and Builders Association of Pune vs State of Maharashtra and others (2015) 12 SCC 736*. Recently, the Hon'ble Bombay High Court in *AIGP Developers (Pune) Private Ltd vs the State of Maharashtra & Ors. Writ Petition No. 10449 of 2023* has decided the same issue in line with the principles in



Promoters and Builders Association of Pune vs State of Maharashtra and others (2015) 12 SCC 736. Therefore, all these judgments are binding on this Hon'ble Tribunal.

17. Respondent No.6 states that the answering Respondent will not be dealing with the Original Application *in seriatim* more particularly since the entire bogey of allegations and contentions raised in the Original Application have been dealt with and answered in terms of the above. The Respondent No.6, however, expressly craves leave to file an additional Affidavit dealing with the Memo of Application in a paragraph-wise manner, if the circumstances so warrant. Nothing shall be deemed to have been admitted by the present Respondent, unless expressly admitted herein, merely for want of specific traverse.
18. Respondent No.6 states that the issues and grievances raised by the Original Applicant stand fully answered in terms of all that is stated hereinabove and thus, the Original Applicant has failed to make out a cogent and compelling case for grant of any reliefs by this Hon'ble Tribunal.
19. The Respondent No.6 submits that the Original Applicant has presented a case, replete with bald allegations, surmises and

conjectures and has failed to make out a cogent and compelling case for grant of reliefs by this Hon'ble Tribunal.

20. In the premises therefore, the answering Respondent submits that the Original Application be dismissed by this Hon'ble Tribunal with the imposition of costs.

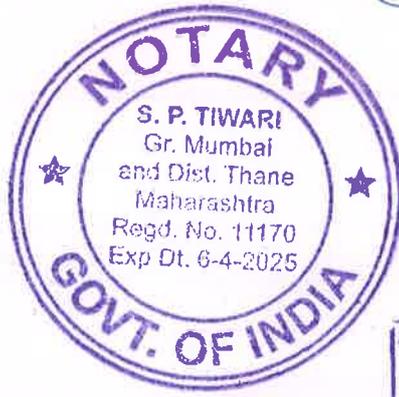
Solemnly affirmed at Mumbai)

Dated this 15th day of April 2024)

Before me,

Advocates for Respondent No.6

Respondent No.6



BEFORE ME
[Signature]
S. P. TIWARI
M.A., LL.B.
NOTARY
Maharashtra
(Govt. of India)

REGISTER	940	1574
Sr. No.		924

15 APR 2024



EXHIBIT- A

Naredco Members			
Sr. No.	CATEGORY	Name of The Organisation	Name
1	Associate	Aakar Interiors	Mr. Abhay Oak
2	Associate	Architects Collaboration	Mr. Rajendra Shashikant Karnik
3	Associate	Techcomm Urban Management Consultant & Service Providers	Mr. Sanjay Shankar Deshmukh
4	Associate	R. K. Shetty & Company	Mr. R K Shetty
5	Associate	M/S. G. M. ARCH PRIVATE LIMITED	Mr. Purushottam Redekar
6	Regular (RCM)	Paradise Infra-Con. Pvt.Ltd	Mr. Manish Bhatija
7	Associate	G.D. Sambhare & Co.	Mr. Milind Sambhare
8	Associate	L Lachhmandas & Co	Mr. Kishor Narang
9	Associate	AGARWAL REALTORS	Mr. Bipin Laxminarayan Agarwal
10	Associate	Aastha Investment & Marketing Services	Mr. Himanshu Madhukant Jain
11	Associate	South MetroCity Association of Realtors	Mr. Pramod Vyas
12	Associate	B.N. Shah & Associates	Mr. Milind Changani
13	Associate	I.M. Kadri Architects	Mr. Rahul Kadri
14	Associate	ANAROCK Capital Advisors Private Limited	Mr. Shobhit Agarwal
15	Associate	Liases Foras Real Estate Rating and Research PVT. LTD.	Mr. Pankaj Kapoor
16	Associate	Intime Services (Mumbai) Pvt.Ltd.	Mr. Mitesh Thakkar
17	Associate	Jayesh Sanghrajka & Co. LLP	Mr. Jayesh Sanghrajka
18	Associate	Xanadu Realty Pvt. Ltd.	Mr. Anurag Singhvi
19	Associate	Sundeep H B & CO	Mr. Sundeep H Bhikchandani
20	Associate	Daisaria Associates	Mr. Manoj Daisaria
21	Associate	Manojkumar A Dubal	Mr. Manojkumar A Dubal
22	Associate	Dilip Sanghavi & Associate	Mr. Dilip Sanghavi
23	Associate	YMS Corporation	Mr. Yomesh Rao
24	Associate	TEEAARCH	Mr. Tarun H Motta
25	Associate	DEOLE BROS	Mr. Sunil Deole
26	Associate	Chetan Properties and Finance	Mr. Chetan Vasant Thakkar
27	Associate	Kapadia Associates Design LLP	Mr. Kiran Kapadia
28	Associate	Concepts Infrastructure Consultant	Mr. Rajesh Hirlekar
29	Associate	INGRAIN	Mr. Abhay Bhonsle & Mr. Kiran Kale
30	Associate	PNS Corporate Services Pvt Ltd	Archana Prakash Sabadra
31	Associate	Openhaus Technologies Pvt Ltd	Kush Bhayani
32	Associate	Challenge Advisors LLP	Haseet Pankaj
33	Associate	Designexus Architectural Studio	Kaushik Ghate
34	Associate	Flint Consulting LLP	Prakash Dara
35	Associate	M/S. Mumbai Space Realty LLP	Mr. Varun Mehta
36	Associate	Sunil Ambre And Associates	Mr. Sunil Ambre
37	Associate	Network Properties	Vijay Bahadur Ramsambhar Singh
38	Associate	EB Realty	Eeshikka Bhagtani
39	Associate	Hines India Real Estate Pvt. Ltd.	Mr. Amit Diwan
40	Corporate	Birla Estate Pvt. Ltd.	Mr. Karat T Jithendran
41	Corporate	Peninsula land Limited	Mr. Rajeev Piramal
42	Corporate	Godrej Properties Ltd	Mr. Priyansh Kapoor
43	Corporate	Nippon Life India AIF Management Limited (NLIAIF)	Mr. Pradeep Khanna
44	Corporate	PRL Developers PVT. LTD. (Piramal Realty)	Mr. Gaurav Sawhney
45	Corporate	AGNEL DEVELOPERS	Jackbastian K. Nazareth
46	Corporate	Bombay Realty (Div. of the Bombay Dyeing) Membership	Mr. Jeh Wadia
47	Corporate	Axis Bank Ltd	Mr. Amitabh Chaudhry
48	Corporate	CapitaLand India	Gauri Shankar
49	Corporate	Marubeni Corporation	Akira Terakawa
50	Corporate	M. Visvesvaraya Industrial Research and Development Centre, World Trade Centre, Mumbai	Dr. Vijay Kalantri
51	Corporate	The Phoenix Mills Limited	Hardeep Dayal
52	Founder	A P Properties	Mr. Hitesh A Bhagtani
53	Founder	Krishna Developers PVT. LTD.	Mr. Vijay Shrigopal Khetan
54	Founder	Samartha Development Corporation	Mr. Vikas Kamalakar Walawalkar
55	Founder	Ashwin Enterprises	Mr. Hitesh Thakkar
56	Founder	Rushi Realty India Pvt.Ltd.	Mr. Anil Chanchaldas Shah
57	Founder	Unnathi Estate	Mr. Rajan Bandelkar
58	Founder	Raunak corporation	Mr. Raunak Bandelkar
59	Founder	Vraj Realtors	Mr. Mitesh K. Babaria
60	Founder	Mahaveer Infrastructures	Mr. Rajesh O Gupta

61	Founder	SHREERAJ DEVELOPER LLP	Mr. Abhay Chandak
62	Founder	Poddar Housing & Development Ltd.	Mr. Rohitashwa Poddar
63	Founder	Atul Projects India Limited	Mr. Atul Nathulal Patel
64	Founder	K Raheja Corp Real Estate Private Limited	Mr. Kishore Bhatija
65	Founder	Nikhil Construction	Mr. Anish Shah
66	Founder	Bhawani Vikasak India Pvt.Ltd.	Mr. Prakash Bhimrao Baviskar
67	Patron	Kunika Projects Pvt.Ltd.	Mr. Anand Pandit
68	Founder	Nahar Builders Limited	Mrs. Manju Yagnik
69	Founder	T Bhimjyani Realty Pvt. Ltd.	Mr. Tulsi C. Bhimjyani
70	Founder	Desai Residency Pvt Ltd	Mr. Ajay D. Desai
71	Founder	Shree Gopal Housing & Plantation Corp	Mr. Prashant Gopal Sharma
72	Founder	Supreme Mega Construction LLP	Mr. Ramesh Bijlani
73	Founder	Sterling Buildcon Pvt. Ltd.	Mr. Mukesh M Doshi
74	Founder	Ekta Lifestyle Homes Pvt.Ltd.	Mr. Ashok G Mohanani
75	Founder	Shreepati Build Infra Investment Ltd	Mr. Tapas R Chaturvedi
76	Founder	Ecohomes Constructions Pvt.Ltd.	Mr. O P Monga
77	Founder	Omkar Realtors & Developers PVT. LTD.	Mr. Devang Varma
78	Founder	Hiranandani Constructions Pvt.Ltd.	Mr. Niranjan Hiranandani
79	Founder	Bhumiraj Constructions	Mr. Bhupendra Shah
80	Founder	Narang Realty Pvt.Ltd.	Mr. Gopal Narang
81	Founder	Parimal K. Shroff & Co.	Mr. Parimal K Shroff
82	Founder	ACME HOUSING	MR. Rajesh Doshi
83	Founder	Tata Housing Development Company Limited	Mr. Sanjay Dutt
84	Founder	D.M. Harish & Co.	Mr. Anil Harish
85	Founder	Sunteck Realty Limited	Mr. Kamal Khetan
86	Founder	Lodha Developers PVT. LTD.	Mr. Abhishek Lodha
87	Founder	Siddhesh Properties Pvt.Ltd.	Mr. Mukesh Manohar Yeole
88	NWF-UBA	Badlapur Ambarnath Builders Association	Ajay Thanekar
89	NWF-UNK	NAREDCO Progressive NERAL-KARJAT Association	Gautam Thacker
90	Patron	Lotus Enterprises	Mr. Kamlesh G. Mehta
91	Patron	Gajra Home Builders Pvt Ltd	Mr. Ramesh Gajra
92	Patron	Dharmendra Valji Karia / Choice Group / Choice Developers	Mr. Dharmendra Valji Karia
93	Patron	Runwal Apartments Pvt. Ltd. (7thMAY2021)	Mr. Subodh Runwal
94	Patron	Renaissance Construction	Mr. Vilas P Kharche
95	Patron	NATHDWARA DEVELOPERS PVT LTD	Mr. Gaurav Agarwal
96	Patron	Heston Builders Pvt. Ltd.	Mr. Aspan Cooper /Mr. Farshid Cooper
97	Patron	M/s. Triax Developers LLP	Mr. Hiten Sheth
98	Patron	Sashwat Construwell PVT. LTD.	Mr. Ajay C Mehta
99	Patron	Goldnest Spaces LLP	Mr. Kashyap K. Mehta
100	Patron	Man Infraconstruction Ltd	Mr. Manan Shah
101	Patron	Siroya Keystone	Mr. Rishabh Siroya
102	Patron	Integrated Spaces Ltd.	Mr. Kantilal Manilal Savla
103	Patron	Sumer Buildcorp Pvt.Ltd.	Mr. Rahul Shah
104	Patron	Jai Hind Enterprises	Mr. Ashwin M Thakkar
105	Patron	IRAAH LIFESPACES	Mr. Vikas S Sutaria
106	Patron	NEEPA REAL ESTATES PVT LTD	Mr. Jitendra N Sheth/ Mr. Vallabh N Sheth
107	Patron	Bhumi Associates	Mr. Prakash Patel
108	Patron	Dura Tech	Mr. Rohit V Gada
109	Patron	Sugee Developers PVT. LTD.	Mr. Nishant Deshmukh
110	Patron	Adhiraj Construction Pvt.Ltd.	Mr. Kunj Beharl Gupta
111	Patron	Heera Laxmi Infrastructure Pvt.Ltd.	Mr. Manohar Wadhwani
112	Patron	Atmosphere Realty Pvt.Ltd.	Mr. Parag K Shah
113	Patron	Shreenath Group	Mr. Niraj Ved
114	Patron	AGM Realtors LLP	Mr. Anil B Bhandari
115	Patron	Ashapura Group	Mr. Vipul Patel
116	Patron	THOROUGHNBRED REALTY LLP / RRB	Mr. Niraj Kamdar
117	Patron	DSK Legal	Mr. Sajit Raghava Suvarna
118	Patron	Suraj Estate Developers Pvt.Ltd.	Mr. Thomas Rajan
119	Patron	Annapurna Buildcon Infra Pvt.Ltd.	Mr. Gopalji K Dwivedi
120	Patron	Span Developers	Mr. Gopalji K Dwivedi
121	Patron	Gujarat Enterprises	Mr. Gopalji K Dwivedi
122	Patron	ZIRE RUSHI CONSTRUCTION	Mr. Jayesh Choksi
123	Patron	Puneet Group	Mr. Prateek Patil
124	Patron	Aventa Properties LLP	Mr. Gagan Mangat

125	Patron	P.D. Construction	Mr. Parth Mehta
126	Patron	Nine Dimensions Housing LLP	Mr. Rakesh Singh
127	Patron	khandwani Export PVT. LTD.	Mr. Suhail Yacoob Khandwani
128	Patron	Vraj Kamman Developers LLP	Mr. Raman Morzaria
129	Patron	Mayuresh Real Estate And Mgmt Pvt. Ltd.	Mr. Shreegopal Barasia
130	Patron	NORTH PROPERTY DEVELOPERS LLP	Mr. Rajan Shah
131	Patron	Knight Frank (India) Pvt.Ltd.	Mr. Shishir Bajjal
132	Patron	Maxtech Realty Pvt Ltd	Mr. Anil M Mutha
133	Patron	Rite Developers Pvt.Ltd.	Mr. Ritesh V. Shah
134	Patron	Rising City Infrastructure Pvt.Ltd.	Mr. Kavita Chheda
135	Patron	Sanghvi Parsssva Enterprises LLP,	Mr. Ramesh Samkalchand Sanghvi
136	Patron	National Happy Homes	Mr. Umang Dinesh Kuwadia
137	Patron	OM Buildcon	MR. Vrundavan wani / Mr. Onkar Wani
138	Patron	Sumit Woods Ltd	Mr. Mitaram Ramlal Jangid
139	Patron	Rajshila Construction LLP	Mr. Vedanshu Kedia
140	Patron	Shree Krishna Sai Development Corporation	Mr. Ashok Khandelwal
141	Patron	Ruparel Infra & Realty PVT. LTD.	Mr. Amit Ruparel
142	Patron	Lalani Constructions Pvt.Ltd.	Shri Hussain Lalani
143	Patron	Build Square	Mr. Manoj Vishwakarma
144	Patron	Maloo Developers	Mr. Rajeev Mohanlal Maloo
145	Patron	Vasant Vihar Realty Pvt. Ltd.	Shri Ankur Pandhe
146	Patron	Kohinoor Planet Construction Pvt.Ltd.	Bharat Ishi
147	Patron	PTR UNIVERSAL	Mr. Rohit T Rajpal
148	Patron	Provenance Land PVT LTD	Mr. Adarsh Rajkumar Jatia
149	Patron	Dhuleva Infrastructures LLP / Magnum	Mr. Avi M. Jain
150	Patron	Jones Lang LaSalle Property Consultants India PVT. LTD.	MS. Radha Dhir
151	Patron	CBRE South Asia PVT LTD	Mr. Anshuman Magazine
152	Patron	Shapoorji Pallonji Real Estate Pvt Ltd	Venkatesh Gopalkrishnan
153	Patron	K G ENTERPRISES	Jayvardhan Goenka
154	Patron	Hubtown Limited	Vyomesh Shah
155	Patron	Platinumcorp Sheltors PVT LTD	Vishal N Ratanghayra
156	Patron	Wadhwa Constructions / Varsha Ritu	Harshvardhan Manoj Wadhwa
157	Patron	Kochra Realty LLP	Ali Kochra
158	Patron	Puri Creators LLP	Meet Puri
159	Patron	Anjani Kumar Co.Pvt.Ltd	Sharad Bhutra
160	Patron	Y M Infra	Atif Yakub
161	Patron	Y M Infra	Suhail Yakub
162	Patron	AVS Group (AVS Housing and Construction LLP)	Tejas A Shah
163	Patron	AVS Group (Neelkanth Palm Realty)	Kartik A Shah
164	Patron	Labdhi Lifestyle Limited	Vikas Jain
165	Patron	Valuable Properties Pvt. Ltd.	Gaurav Jain
166	Patron	Raghav Raj Builders & Developers LLP	Sudhanshu Agarwal
167	Patron	Lakshmi Builders And Developer	Shrey Doshi
168	Patron	Sonam Spark Infra Pvt. Ltd.	Bharat Jain
169	Patron	ID Group	Yusuf Patel
170	Patron	Ashapura Reality Pvt. Ltd.	Mr. Nalin Harish Thakkar
171	Regular (ROM)	Daga Infratech Pvt.Ltd.	Mr. Aditya Rajesh Daga
172	Regular (ROM)	G.K. Realtors	Mr. Kartik S Thakur / Mr. Ganesh S Thakur
173	Regular (ROM)	Concrete Builders	Mr. Suresh G Wadhwa
174	Regular	REMI Elektro Technik Ltd.	Mr. Rajendra C Saraf
175	Regular (ROM)	Anant Builders	Mr. Jitesh Agarwal
176	Regular (ROM)	Thanekar Realtor LLP	Ajay Thanekar
177	Regular (ROM)	S B Developers	Mr. Suresh Babu
178	Regular	Runwal Developers Pvt.Ltd.	Mr. Sandeep Runwal
179	Regular	Rashmi Housing Pvt. Ltd.	Mr. Yogesh P. Bosmiya
180	Regular	SAB Realty	Mr. Johar Zojwalla
181	Regular	Devesh Narendra Jani	Devesh Narendra Jani
182	Regular	Krunal Yogesh Gadhia	Mr. Krunal Yogesh Gadhia
183	Regular	Vijay Laxmi Developers & Securities PVT. LTD.	Mr. Vikas Kawar
184	Regular	Mohan Lifespaces LLP	Mr. Jeetender M Lalchandani
185	Regular	Wadhwa Group Holdings Pvt Ltd	Mr. Navin Makhija
186	Regular	Anantnath Developers	Mr. Tilesh Shantilal Meisheri
187	Regular	Anantnath Developers	Mr. Hemang Raichand Dharamshi.
188	Regular (ROM)	Pratik Enterprises	Mr. Vasant Manji Bhadra

189	Regular	Siddhivinayak Enterprises	Mr. Rajesh G. Villaitramani
190	Regular	Nathan Properties PVT. LTD.	Mr. Kamlesh Thakur
191	Regular	Saptashree Realty Pvt.Ltd.	Mr. Amarsingh N Thakur
192	Regular	Indu Enterprise	Mr. Anish Joshi/ Mr. Mandar Vaidya
193	Regular	Vishal Group	Mr. Tarak Shah
194	Regular	RAYMOND LTD REALTY DIVISION	Mr. Harmohan Sahni
195	Regular	Sainath Developers	Mr. Kanaiya D Kataria
196	Regular	Palan Realty Pvt.Ltd.	Mr. Mehul R Dedhia
197	Regular	Praman Infrastructure Pvt. Ltd.	Mr. Kaushal M Purohit
198	Regular	Mont Blanc Properties PVT. LTD.	Mr. Pankaj Nandkishor Mehta/ Mr. Atul Richard Rawat
199	Regular	Sunrise Housing	Mr. Himanshu Prashant Sharma
200	Regular	RDP Realtors PVT LTD	Mr. Meetesh Sugla
201	Regular	Shree Housing	Mr. Mahendra A Dhanani/ Mr. Naredndra A Dhanani
202	Regular	Arihant Superstructures LTD.	Mr. Ashok Chhajer
203	Regular	Skyline Residency PVT. LTD.	Mr. Shilpin Tater
204	Regular	Skyline Millars Ltd.	Mr. Jatin Veljibhai Daisaria
205	Regular	Ankit Overseas	Mr. Jaysinh Ambaprasad Dave
206	Regular	MEGAJ REALTORS PRIVATE LIMITED	Mr. Bhupendra A Mehta
207	Regular	Manisha Developers	Mr. Girish G Naidu
208	Regular	Bitcon India Infrastructure Developers PVT. LTD.	Mr. Nainesh Shah
209	Regular	Manju Developer and Realtors LLP.	Mr. Umedh Vardhan
210	Regular	Alag Property Constructions Pvt.Ltd.	Mr. Mukesh Jethamal Somaiya
211	Regular	Man Global Ltd.	Mr. Nikhil Mansukhani
212	Regular	Raheja Universal Pvt.Ltd.	Mr. Ashish S Raheja
213	Regular	M/s. Bharat Realty Venture Pvt. Ltd.	Mr. Atul Barot
214	Regular	Rodium Realty Ltd.	Mr. Deepak Chheda
215	Regular	Skyway RMC Plants PVT. LTD.	Mr. Rashmeet Singh Kohli
216	Regular	Timestar PVT. LTD.	Mr. Rushang S Shah
217	Regular	Taurus Developers Pvt Ltd.	Mr. Dilip Somaiya
218	Regular	Jess Construction Pvt.Ltd.	Shri Bharatchandra J Thakker
219	Regular	Crown Construction Company	Mr. Hitesh Nehlani
220	Regular	Ellora Developers	Neeta Rajendra Dewoolkar/ Shailaja Sawant
221	Regular	Amrut Siddhi Developers LLP	Mr. Tushar Gandhi
222	Regular	Rachanaa / V6 Enterprises	Mr. Nilesh Modi
223	Regular	Shivalik Ventures Pvt.Ltd.	Mr. Ramakant R Jadhav
224	Regular	Moraj Infratech PVT. LTD.	Mr. Mohan Gurnani
225	Regular	Acron Developers Pvt.Ltd.	Mr. John Britto
226	Regular	Symphony Realcon LLP	Mr. Niket K Rambhia
227	Regular	Mahaavir Superstructures Pvt. Ltd.	Mr. Omprakash Chhajer
228	Regular	Easy Home Solutions Pvt.Ltd.	Mr. Rajendra M Rajan
229	Regular	Darshan Properties	Mr. Mohanlal Jain/ Mr. Rajendra Jain
230	Regular	Cosmos Group	Mr. Manish Gyanchand Mehta
231	Regular	Progressive Home Highness	Mr. Devang Vinod Trivedi
232	Regular	Rohan Developers Pvt.Ltd.	Mr. Harresh Navnithlal Mehta
233	Regular	Bachraj Developers	Mr. Vikas Chopra
234	Regular	Mehra Infra PVT. LTD..	Mr. Dharendra Mahendraprasad Mehra
235	Regular	Kabra and Associates	Mr. Rajesh Kabra
236	Regular	SHETH HOMES PVT. LTD.	Mr. Chintan Ashwin Sheth
237	Regular	Rockford Structure Pvt. Ltd.	Mr. Jitendra Shah
238	Regular	Rani Creators Consultant & Service Providers	Mr. Mohd Asief Khan/ Mr. Mohd Ameer Khan
239	Regular	Pabal Housing Private Limited	Mr. Ashwin Mehta
240	Regular	Geecee Ventures Limited	Mr. Gaurav Shyamsukha
241	Regular	Ladam Affordable Housing Finance Ltd	Shri. Sumesh Aggarwal
242	Regular	Atharv Realty Buildcon LLP	Mr. Sachin Gunjal
243	Regular	Pearl Concept Constructions	Mr. Rishiraj Anil Kulkarni
244	Regular	PGD Land LLP	Mr. Maulik Dave
245	Regular	Marc Construction	Mr. Makarand Madhav Kulkarni
246	Regular	Pranav Construction Pvt.Ltd.	Mr. Pranav Kiran Ashar
247	Regular	Shyam H Thakur & Santosh G Shetty	Shyam H Thakur & Santosh G Shetty
248	Regular	Maverick Realtors	Mr. Paresh Shah
249	Regular	Karnani Builders and Developers	Mr. Anup Shyam Karnani
250	Regular	Vaibhavlaxmi Builders and Developers	Mr. Ramdas M Sangle
251	Regular	Sharda Group of Builders & Developers	Mr. Hemendra Shah
252	Regular	Ashish Estates & Properties PVT. LTD.	Mr. Ashish Vaid

253	Regular (ROM)	Siddharth Properties	Mr. Abhijeet Shende
254	Regular	Satre Infrastructure Pvt Ltd	Mr. Sahebrao Vitthal Satre
255	Regular	Neumec Developer and Builders	Mr. Dinesh Purohit
256	Regular	Imperial Lifestyle PVT. LTD.	Mr. Ramesh Mukund
257	Regular	Shree Ashapura Combine	Mr. Dhanshukh H Nanda/ Mr. Narendra B Patel
258	Regular	Sea Kunal Corporation Pvt.Ltd.	Mr. Hemant V Mehta
259	Regular	OSHO Developers	Mr. Ashik Bhuta
260	Regular	Harasiddh Developers	Mr. Mukund Patel
261	Regular	Rutu Builders	Mr. Mukund Patel
262	Regular	Kush Buildcon LLP	Mr. Parag Suresh Shah
263	Regular	Viva Homes Pvt.Ltd.	Mr. Deepak Thakur
264	Regular	S Jadhvani Developers	Mr. Sandeep Jadhvani
265	Regular	Transcon Developers PVT. LTD.	Mr. Kirti Kedia
266	Regular	Vaidya Spaces Pvt. Ltd.	Mr. Jayant Vaidya
267	Regular	Mohite Realtors	Mr. Pramod Mohite
268	Regular	Mandar Construction	Mr. Mukund Keni
269	Regular	Techno Property Developers Pvt.Ltd.	Mr. Jaydeep Vinod Mehta
270	Regular	Pashmina Realty Pvt.Ltd.	Dr. Rajendra Singh
271	Regular	Ami Housing Limited	Mr. Lalit L Mange
272	Regular	Horizon Promoters India Ltd.	Mr. Dinesh Shamji Bheda
273	Regular	J.K. Estates	Mr. Ghanshyam H. Shahdadpuri
274	Regular	Aum Lifespaces	Mr. Sahil Parikh
275	Regular	D.K. Patel Group	Mr. Kishore D. Patel
276	Regular	Life Spaces Realty Pvt.Ltd.	Mr. Vasant Chheda
277	Regular	Mesacon Spaces LLP	Mr. Vikram Mehta
278	Regular	Kaustubh Construction PVT. LTD.	Mr. Pramod Narayan Gawankar
279	Regular	Mehta Realty	Mr. Bhavesh C. Mehta
280	Regular (ROM)	Empire Realty	Ms. Varsha N Lalwani
281	Regular	Swaroop Construction Pvt.Ltd.	Mr. Vishal Agarwal
282	Regular	Kanakia Spaces Realty PVT. LTD.	Mr. Himanshu Kanakia
283	Regular	Vaswani Trading LLP	Mr. Janak Vaswani
284	Regular	Princecare Homes LLP	MR. Dharmesh Chheda
285	Regular	GBD Realty Developers Pvt.Ltd.	Mr. Gopal Rampritsingh Thakur
286	Regular	Tejookaya Realty	Mr. Pranav P. Tejookaya
287	Regular	Navbharat Potteries Pvt.Ltd.	Mr. Chaitanya Davda
288	Regular	New India Construction Co.	Mr. Chirag Shah
289	Regular	Woodstock Realities PVT. LTD.	Mr. Suresh Kanmal Jajoo
290	Regular (ROM)	INNOVATIVE REALEST PRIVATE LIMITED	RAJIV MEHTA
291	Regular (ROM)	Satyam Developers	Mr. Rajesh D. Gulati
292	Regular	Buildwell Land Developers Pvt.Ltd.	Mr. Vivek Anoop Babani
293	Regular	Kukreja Construction Co.	Mr. Mohan T. Kukreja
294	Regular	Om Sahil Solitaire	Mr. Jayant Sirsat
295	Regular	Vastav Developers Pvt. Ltd	Mr. Ajit Ganesh Karandikar
296	Regular	Chouhan Builders India HSG. DEV. PVT. LTD.	Mr. Sajid Ali Chouhan
297	Regular	Metro Lifescapes Pvt. Ltd.	Mr. Hitesh S Jain
298	Regular	Ellora Project Consultants Pvt.Ltd.	Mr. Ketan K Belsare
299	Regular	Suvidha Lifespaces	Mr. Harshul Savla
300	Regular	Parsn Foundation & Engg Corpn	Mr. Rajan Prabhakar Pathare
301	Regular	Vardhaman Homes	Mr. Sandesh L. Vardhan
302	Regular	Gala Habitats LLP	Mr. Rajendra J Gala Shah
303	Regular (ROM)	Maithili Kalpvruksh Pvt.Ltd.	Mr. Niraj Chandulal Gupta
304	Regular	Gold Coin Builders	Mr. Monil H Gala
305	Regular	Morya Housing Ltd	Mr. Deep Jhavar
306	Regular	Heritage Lifestyles & Developers Pvt.Ltd.	Shri Pradeep S Shetty
307	Regular	Deraiya Realtors Pvt. Ltd.	Mr. Asif Gani Deraiya
308	Regular	Goodwill Builders	Mr. Milan D Shah
309	Regular	Newlook Constructions Pvt. Ltd.	Mr. Yogesh Visaria
310	Regular	Colo Color Pvt. Ltd.	Mr. Deepak D Patel
311	Regular (ROM)	Mango Holiday Village	Mr. Samir Shrinivas Kale
312	Regular	Sudhanshu Infrastructure Pvt. Ltd.	Mr. Abhayjeet Sakalnarayan Dubey
313	Regular	MONTAGE INFRA DEVELOPERS PVT LTD	Mr. Drumil Shah
314	Regular	Sai Sampada Lifespaces Pvt. Ltd.	Mr. Divakar B Parab
315	Regular	Kakad Realty Pvt. Ltd.	Mr. Kunal Kakad
316	Regular	RRC Ventures PVT. LTD.	Mr. Rajesh Ravjibhai Patel

317	Regular	DGS GROUP	Mr. Surajdev Shukla
318	Regular	Sheetal Developers	Mr. Jayesh Haria
319	Regular (ROM)	WKD Builders And Developers	Mr. Ghanshyam W Dhokne
320	Regular	Pacific Estates	Mr. Manoj N. Nihalani
321	Regular	M. K. Enterprise	Mr. Suleman Kodia
322	Regular	M. K. INDIA Enterprise	Mr. Suleman Kodia
323	Regular	Rashi Developers	Mr. Ashish Singhania
324	Regular (ROM)	AV CRYSTAL Realtors	Mr. Amit V Mishra
325	Regular	Krishna Minerals	Mr. Sandeep Agrawal
326	Regular	Shreejee Buildcon Homes LLP	Mr. Ritesh Harish Thakkar
327	Regular	Alpine Infra Properties	Mr. Vickash Chowdhury
328	Regular (ROM)	Mahalaxmi Infra	Mr. Rahul Bondre & Mr. Anish Chhajed
329	Regular	VRUX Realty LLP	Rohan J Daisaria
330	Regular	Gurukul Infraa LLP	Kapil Raj Gulati
331	Regular	Param Anand Builders LLP	Ashish Agarwal
332	Regular	P S Enterprises	Pranay Anil Shah
333	Regular	Rajesh Construction	Rajesh Mahendra Mehta
334	Regular	Shreeji Construction	Nimesh Desai
335	Regular	CLUSTER CONSULTANTS LLP	Jignesh Ashwin Khilani
336	Regular	ASMI Group	Ajay Malshi Dedhia
337	Regular	IIFL Asset Management Limited	Karan Bhagat
338	Regular (ROM)	Shantee Housing	Raaz Mohammed Abdul Samad Pathan
339	Regular	Gajanan Nirman	Falguni Maniar
340	Regular	Citadel Landmarks	Pranav Pathak
341	Regular	Arkade Developers Ltd.	Amit M Jain
342	Regular	Mehul Realtors Pvt. Ltd.	Kirit Prabhudas Mehta
343	Regular	Vihaan Developers	Kunal Jagdish Sodhi
344	Regular (ROM)	Shikara Constructions Pvt Ltd	Ashok Mehra
345	Regular (ROM)	Agastya Builders & Developers	Badal M Matey
346	Regular (ROM)	Anand Vishwa	Atul Shrirao
347	Regular (ROM)	Vishvacreator PVT. LTD.	Unmesh Ingle
348	Regular (ROM)	Bhoomi Creation	Ajay Borkar
349	Regular (ROM)	Laxmiratan Builders Pvt Ltd	Saagar Ratan
350	Regular (ROM)	Sacchidanand Realities Pvt Ltd	Pankaj Thakre
351	Regular	B D Vasani Construction Pvt Ltd	Chintan Bharat Vasani
352	Regular	Rudram Infra Projects Pvt. Ltd.	Vinit Matlani
353	Regular	Sheth Creators Pvt. Ltd. (Devraj Sheth)	Devraj Vallabh Sheth
354	Regular	Padmalaxmi Estates LLP	Ranu Roy
355	Regular	Vishwakarma Construction Company	Aritro Ashish Roy
356	Regular (ROM)	Shiv Shakti Developers	Lalji Ambavi Dubariya
357	Regular	SEJAL SHAKTI REALTORS LLP	Chandraprakash Jain
358	Regular	Hetali Enterprises	Jayesh Pandya
359	Regular	Sheth Builders Pvt. Ltd.	Alpesh Hasmukh Sheth
360	Regular	Indo Japan Industries	Suketu Himatlal Trivedi
361	Regular	J P Infra Realty Pvt Ltd	Vijay Jain
362	Regular (ROM)	Serenity Infra	Swakit Mhatre
363	Regular	Roha Realty	Harshvardhan Tibrewala
364	Regular	B Kandhari Properties LLP	Vijay Kandhari
365	Regular	Harmony Lifestyle Structures Pvt Ltd	Deepak R Jain
366	Regular	Vishwakarma Bhagyodaya Aarsh Ventures	Vineet Vijay Gupta
367	Regular	Vardhaman Realty	Sahil Bipin Mehta
368	Regular	Accurate Developers Pvt Ltd	Mitesh Surendra Kulkarni
369	Regular	Ajmera Cityscapes LLP	Alpesh K Ajmera
370	Regular	Veena Developers	Avni Sanghavi
371	Regular	Mahavir Enterprises	Dhiren Gala
372	Regular	Atharva Rise	Saudamini Shah
373	Regular	Chhadva Construction co.	Jayantilal K Chhadva
374	Regular	Roodraksh Realty	Sharan Jadhvani
375	Regular	Aikya Realty	Pratik Jain
376	Regular	Upturn Properties LLP	Jiten Oza
377	Regular	HLN Realttors LLP	Amit Nagpal
378	Regular	Jasani Realty Pvt. Ltd.	Uday Indukumar Jasani
379	Regular	Skicon Infrastructure Co.	Mahesh Narandas Manek
380	Regular	Kanai Infra LLP	Mr. Jai H Punjani

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महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-अ

वर्ष १, अंक ३०(२)]

सोमवार, मे ११, २०१५/वैशाख २१, शके १९३७

[पृष्ठे ४, किंमत : रुपये १५.००

असाधारण क्रमांक ६७

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने केंद्रीय अधिनियमांन्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांन्वितिरिक्त) नियम व आदेश.

महसूल व वन विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरू चौक, मंत्रालय, मुंबई ४०० ०३२, दिनांक ११ मे २०१५

अधिसूचना

खाण व खनिज (विकास व विनियमन) अधिनियम, १९५७.

क्रमांक गौखनि. १०/१०१२/प्र.क्र.६०३/ख.—खाण व खनिज (विकास व विनियमन) अधिनियम, १९५७ (१९५७ चा ६७) याच्या कलम १५ ची पोट-कलमे (१) आणि (३) द्वारे प्रदान करण्यात आलेल्या आणि त्याबाबतीत त्यास समर्थ करणाऱ्या इतर सर्व अधिकारांचा वापर करून, महाराष्ट्र शासन याद्वारे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ यामध्ये आणखी सुधारणा करण्यासाठी पुढीलप्रमाणे नियम करित आहे :—

१. या नियमांना महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०१५ असे म्हणावे.
२. महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ (यात यापुढे ज्याचा निर्देश "मुख्य नियम" असा करण्यात आला आहे) यांच्या नियम २ मधील खंड (ण) नंतर, पुढील खंड समाविष्ट करण्यात येईल :—
“(ण-१) ‘अनुसूची’ याचा अर्थ या नियमांसोबत जोडलेली अनुसूची असा आहे.”
३. मुख्य नियमांच्या नियम ४६ मध्ये.—
(क) उप नियम (एक) च्या ऐवजी पुढील उप नियम दाखल करण्यात येईल :—
“(एक) पट्टेदार हा, अनुसूची एकमध्ये विनिर्दिष्ट केलेल्या दरानुसार पट्टयाने दिलेल्या क्षेत्रातून काढलेल्या गौण खनिजावर स्वामित्वधन भरील :
परंतु, अशा दरांमध्ये, तीन वर्षांतून एकदाच सुधारणा करता येईल :
परंतु, आणखी असे की, ज्यावेळी जमिनीच्या एखाद्या भूखंडाचा विकास करताना मातीचे उत्खनन करून ती माती त्याच भूखंडाच्या सपाटीकरणकरिता वापरली जाईल किंवा ती अशा भूखंडाच्या विकासाच्या प्रक्रियेतील कोणत्याही कामासाठी वापरली जाईल, त्यावेळी अशा मातीवर स्वामित्वधन भरले जाणार नाही ;”
(ख) उप नियम (पाच) मधील “शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे” या मजकुराऐवजी “अनुसूची दोन मधील विनिर्दिष्ट दरानुसार” हा मजकूर दाखल करण्यात येईल.

४. मुख्य नियमांच्या नियम ५९ मधील उप नियम (१) मध्ये “शासनाने वेळोवेळी विनिर्दिष्ट केलेल्या दराने गणना केलेल्या” या मजकुराऐवजी “अनुसूची एकमधील विनिर्दिष्ट दरानुसार” हा मजकूर दाखल करण्यात येईल.

५. मुख्य नियमांच्या अखेरीस पुढील अनुसूच्या दाखल करण्यात येतील :-

अनुसूची एक

स्वामित्वधनाचे दर

[नियम ४६ (एक) आणि ५९ (१) पहा]

अ.क्र. (१)	गौण खनिजे (२)	स्वामित्वधनाचे दर (३)
१	बांधकाम साहित्य म्हणून वापरण्यात येणारा चुना तयार करण्यासाठी भट्ट्यांमध्ये वापरण्यात येणारी चुनखडी व शिंपल्यापासून केलेला चुना.	रुपये ४०० प्रति ब्रास
२	उत्खननाद्वारे किंवा गोळा करून काढलेले सर्व दगड मग त्याचा आकार केवढाही असो आणि दगडाची भूकटी. (क) बांधकामासाठी वापरण्यात येणारा जांभा दगड (लॅटराईट स्टोन)	रुपये ४०० प्रति ब्रास रुपये १०० प्रति ब्रास
३	(क) उत्खननाद्वारे काढलेले किंवा गोळा केलेले गोटे, बारीक खडी, मुरूम, कंकर (ख) केवळ बॉलमिल्सच्या प्रयोजनाकरिता वापरण्यात येणारे चॅल्सेडोनी खडे (ग) पुढील प्रयोजनाकरिता वापरण्यात न येणारी सर्वसामान्य वाळू— (एक) सिरामिक किंवा मृत्तिकाशिल्पे तयार करण्याच्या प्रयोजनार्थ (दोन) धातुशांस्त्रीय प्रयोजनार्थ (तीन) दृष्टिविषयक प्रयोजनार्थ (चार) कोळसा खाणीमध्ये साठवून ठेवण्याच्या प्रयोजनार्थ (पाच) सिल्व्हीक्रेट सिमेंट तयार करण्यासाठी (सहा) मातीची भांडी व काच सामान तयार करण्यासाठी.	रुपये ४०० प्रति ब्रास रुपये २००० प्रति ब्रास (१) मुंबई महानगर प्रदेश क्षेत्राकरिता रुपये ८०० प्रति ब्रास. (२) मुंबई महानगर प्रदेश क्षेत्र वगळून इतर क्षेत्राकरिता रुपये ४०० प्रति ब्रास.
४	कौले (मंगलोरी किंवा अन्य कोणत्याही प्रयोजनाची) तयार करण्यासाठी वापरण्यात येणारी साधी चिकणमाती.	रुपये ४०० प्रति ब्रास
५	अंतर्गत बंधारे, रस्ते, लोहमार्ग व इमारती यांचे बांधकाम करताना भरणा करण्यासाठी/भूपृष्ठ सपाट करण्यासाठी वापरण्यात येणारी साधी माती.	रुपये ४०० प्रति ब्रास
६	बांधकामाचे साहित्य म्हणून वापरण्यात येते, त्यावेळी पाटीचा दगड किंवा नरम खडक	रुपये ४०० प्रति ब्रास
७	विटा तयार करण्याच्या व इतर प्रयोजनासाठी वापरण्यात येणारी साधी माती, गाळ व सर्व प्रकारची चिकणमाती, इत्यादी.	रुपये १६० प्रति ब्रास
८	फुलरची माती किंवा बेटोनाईट	रुपये १,०२४ प्रति ब्रास
९	सजावटीच्या प्रयोजनासाठी वापरावयाचे इतर सर्व प्रकारचे दगड (ग्रॅनाईट वगळून)	रुपये १,९२० प्रति ब्रास
१०	इतर सर्व गौण खनिज (ग्रॅनाईट वगळून).	रुपये ४०० प्रति ब्रास

अनुसूची दोन

ठोकबंद भाडे

[नियम ४६ (पाच) पहा]

सर्व गौण खनिजे (ग्रॅनाईट वगळून)

रुपये ६,००० प्रति हेक्टर किंवा त्याच्या भागासाठी.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

माधव काळे,
शासनाचे उप सचिव.

REVENUE AND FORESTS DEPARTMENT
Madam Cama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400 032, dated the 11th May 2015.

NOTIFICATION

MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957.

No. Gaukhani. 10/1012/C.R. 603/kh.—In exercise of the powers conferred by sub-sections (1) and (3) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013, as follows namely :—

1. These rules may be called the Maharashtra Minor Mineral Extraction (Development and Regulation) (Amendment) Rules, 2015.

2. In rule 2 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 (hereinafter referred to as “the Principal Rules”) after clause (o), the following clause shall be inserted, namely :—

“(o-1) ‘Schedule’ means the Schedule appended to these rules.”

3. In rule 46 of the Principal Rules :—

(a) for the sub-rule (i), the following sub-rule shall be substituted, namely :—

“(i) The lessee shall pay royalty on minor minerals removed from the leased area at the rates specified in Schedule I :

Provided that, such rates shall be revised once in every three years :

Provided further that, no royalty shall be required to be paid on earth which is extracted while developing a plot of land and utilized on the very same plot for land levelling or any work in the process of development of such plot” ;

(b) in the sub-rule (v), for the words “as specified by the Government, from time to time,” the words “at the rate specified in Schedule II” shall be substituted.

4. In rule 59 of the Principal Rules, in sub-rule (1), for the words “calculated at the rate specified by the Government, from time to time,” the words “at the rate specified in Schedule I” shall be substituted.

5. To the Principal Rules, the following Schedules shall be added at the end, namely :—

Schedule-I

Rates of Royalties

[See rule 46 (i) and 59(1)]

Sr. No. (1)	Minor Minerals (2)	Rate of Royalty (3)
1	Limestone and lime shell used in kilns for manufacture of lime used as building material.	Rs. 400 per brass
2	All Stones removed irrespective of size including stone dust either by excavation or collection.	Rs. 400 per brass
	(a) Laterite Stone used for building purpose (Jambha Stone)	Rs. 100 per brass
3	(a) Shingle, Gravel, Murum, Kankar all removed either by excavation or collection.	Rs. 400 per brass
	(b) Chalcedony pebbles used for ball mill purposes only	Rs. 2,000 per brass

(1)	(2)	(3)
(c) Ordinary sand not used for the following purposes, namely :—	(i) Purposes of refractory and manufacture of ceramic. (ii) Metallurgical purposes (iii) Optical purposes (iv) Purposes of stowing in coal mines (v) For manufacture of silvitrete cement (vi) For manufacture of pottery and glass	(i) Rs. 800 per brass in the area of Mumbai Metropolitan Region. (ii) Rs. 400 per brass in the area other than Mumbai Metropolitan Region.
4 Ordinary clay, when used for manufacture of tiles (Mangalore pattern or any other purpose).		Rs. 400 per brass
5 Ordinary earth used for filling or levelling purpose in construction of embankment, Roads, Railways and Building.		Rs. 400 per brass
6 Slate and shale when used for building material.		Rs. 400 per brass
7 Earth, Silt and all types of clays etc. used for manufacture of bricks and other purposes.		Rs. 160 per brass
8 Fullers earth or Bentonite		Rs. 1,024 per brass
9 All stones (excluding Granite) intended for use for decorative purposes.		Rs. 1,920 per brass
10 All other minor minerals (excluding Granite)		Rs. 400 per brass

Schedule - II

Dead Rent

[See rule 46 (v)]

All Minor Minerals (Excluding Granite) . . . Rs. 6000 per hectare or portion thereof.

By order and in the name of the Governor of Maharashtra,

MADHAV KALE,
Deputy Secretary to Government.